

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.226 – IA/335(AHM)2023
ITEM No.227 – IA/86(AHM)2022
ITEM No.228 – IA/1142(AHM)2022
in
CP(IB) 74 of 2020

Proceedings under Section 9 IBC

IN THE MATTER OF:

Kuber Texlen Pvt Ltd
V/s
Yug Weave Tech Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 30/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dhruvin Dossani, Adv. for Mr. Masoom Shah, Adv.

For the erstwhile RP : Mr. Nipun Singhvi, Adv. a.w Mr. Mayur Jugtawat, Adv. & Mr.
Rahul Bhavsar, Adv. .

For CoC : Mr. Urvesh Gor, Adv. for R-2 (CoC)

ORDER

IA/335(AHM)2023

Member of CoC(Financial Creditor) during CIRP is directed comply with our orders for payment of the fees of RP and to file affidavit. The fees of CIRP as per IBBI rules be sanctioned as part of CIRP cost and settled without further delay.

List for further consideration on 02.07.2024.

IA/86(AHM)2022 & IA/1142(AHM)2022

List for further consideration on 02.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)